

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 301
CP-87/ND/2024

IN THE MATTER OF:

Smt. Lekha Soni w/o Shri Kuldeep Kumar ... Applicant/Petitioner

Versus

M/s Nimi Homes Pvt. Ltd. ... Respondent

Under Section: 212,213 & 221 read with Sec 447

Order delivered on 09.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Deepali Aggarwal, Adv. Sataroop Das, Adv.
Lakhan Singh

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue notice to the Respondent returnable on 02.07.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 02.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)